

random that I made that suggestion. As a matter of fact, I can ask the Estimates Committee to look into it and see the causes of the loss; what is the extent of the loss and so on after the report is made. Of course it is not at this stage. Therefore, I leave it to the Minister.

The Minister of Mines and Oil (Shri K. D. Malaviya): Only after a report is made?

Mr. Speaker: Of course. When once a report is made, it is open to the Estimates Committee and the Public Accounts Committee to look into it. I only suggested if it can be done at an earlier stage; to remove the suspicion, if one of them cannot be associated. It is entirely for him; it is only a suggestion for him to consider. (Interruptions).

Shri Jagjivan Ram: To that suggestion, I say, Sir, that of course after the report is made, it is always open to them to go into it and who can say that I am not going before the Estimates Committee. (Interruptions.)

Shri Tyagi: There is your suggestion Sir.

Mr. Speaker: Hon. Members are entitled to table a Resolution and force the Government to do a particular thing; let them muster strength. All that I could do, I have done.

Shri Tyagi: I do not want to insist on it.

PAPERS LAID ON THE TABLE
ANNUAL REPORT AND AUDITED ACCOUNTS
OF THE ASHOKA HOTEL, LIMITED

The Minister of Works, Housing and Supply (Shri K. C. Reddy): I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Ashoka Hotels Limited for the year ended 31st March, 1960 along with the Audited Accounts and the comments of the Comptroller and Auditor

General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956;

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-2780/61.]

ANNUAL REPORT OF THE OIL AND NATURAL GAS COMMISSION AND NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENTS) ACT

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Oil and Natural Gas Commission for the year 1959-60, under sub-section (3) of Section 23 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT 2779/61.]

(ii) Notification No. G.S.R. 358 dated the 18th March, 1961, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-2781/61].

INDIAN POLICE SERVICE (UNIFORM) AMENDMENT RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the Indian Police Service (Uniform) Amendment Rules, 1961 published in Notification No. G.S.R. 208 dated the 25th February, 1961, under sub-section (2) of Section 3 of the All India Services Act, 1951 (Placed in Library. See No. LT-2782/61].

REPORT OF ASSESSMENT COMMITTEE ON VIJNAN MANDIRS

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a